

HIGH COURT OF DELHI: NEW DELHI

No. 79 /RG/DHC/2020

Dated: 16.03.2020

ADVISORY

In continuation of the Advisory issued by this Court on 13.03.2020, Hon'ble the Chief Justice and Hon'ble Judges of this Court have been further pleased to issue the following instructions to the Delhi District Courts and Delhi Judicial Academy:-

- i. The courts subordinate to this court would take up only bail matters and matters requiring urgent stay/injunction, till 31.03.2020 and rest of the matters would be adjourned. Final argument matters (including time bound matters) shall be postponed beyond 31.03.2020.
- ii. The unit criteria applicable to subordinate courts would remain suspended from 16.03.2020 till 31.03.2020.
- iii. No under-trial prisoner would be produced before the subordinate courts till 31.03.2020 and if production of any such person is indispensable, the facility of video conferencing be utilized. For the purposes of extension of remand in remaining matters, the District and Sessions Judge (HQ) would depute sufficient number of Duty MMs in all the jails situated in Delhi or use the facility of video conferencing for the same.
- iv. The Delhi Judicial Academy would suspend all its Institutional Training programmes till 31.03.2020. However, for DJS officers undergoing Induction Training, the court attachments would continue.

Sd/-
(MANOJ JAIN)
REGISTRAR GENERAL

Endst. No 80-102 /RG/DHC

Dated, 16th March, 2020

Copy forwarded for information and necessary action to: -

1. All the District & Sessions Judges, Delhi.
2. The District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
3. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi also with the request to circulate a copy of the Advisory to all the Principal Judges, Family Courts.
4. The Member Secretary, Delhi Legal Services Authority, Patiala House, New Delhi.
5. The Director (Administration), Delhi Judicial Academy, Dwarka, New Delhi.

6. The Director of Prosecution, CBI, Block No.3, II Floor, CGO Complex, Lodhi Road, N.Delhi-3.
7. The Director, Directorate of Prosecution, Tis Hazari, Delhi.
8. The Director General, Narcotics Control Bureau, West Block, 1 Wing-5, Sector-07, R.K.Puram, N. Delhi-110066.
9. The Commissioner of Police, Police Headquarters, New Delhi.
10. The Organizing Secretary, Delhi High Court Mediation & Conciliation Center.
11. The Coordinator, Delhi International Arbitration Center, Delhi High Court.
12. The Secretary, Delhi High Court Legal Services Committee, New Delhi.
13. The Superintendent Jail, Tihar/Rohini/Mandoli.
14. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, Delhi High Court, New Delhi.
15. PS to all Hon'ble Judges, Delhi High Court, for information to Hon'ble Judges.
16. Joint Registrar (Computer), DHC, with request to display this order on website of Delhi High Court.
17. The Hony. Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The Hony. Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
19. The Hony. Secretary, New Delhi Bar Association, Patiala House, New Delhi.
20. The Hony. Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
21. The Hony. Secretary, Rohini Courts Bar Association, Rohini, New Delhi.
22. The Hony. Secretary, Dwarka Courts Bar Association, Dwarka, New Delhi.
23. The Hony. Secretary, Saket Courts Bar Association, Saket, New Delhi.



(DEPUTY REGISTRAR)

Pl. do the needful.



16/03/20

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